

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-04-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/713(CHE)/2024**

**PETITION NUMBER : CP(IB)/300(CHE)/2021**

**NAME OF THE APPLICANT : Chitra Perinkulam Ragavan (IRP)  
(Pruple Stream Convergence Pvt Ltd)**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 60(5) of IBC, 2016 & Rule 11 of  
NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. Avinash Krishnan Ravi for the Applicant.

This Application has been filed for seeking early dissolution of the Corporate Debtor without undergoing liquidation process. Recommendation from the Stakeholders Consultation Committee dated 09.01.2024 is available from pages 37 to 41.

Ld. Counsel for the Applicant also placed the case laws including Hon'ble NCLAT judgment by way of separate memo vide SR.No.1745 dated 08.04.2024

List the application for hearing on **31.05.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk